

**(Open Court)**

**Central Administrative Tribunal, Allahabad Bench, Allahabad**  
**(For Circuit Bench, Nainital through Video Conferencing)**

**O.A. No.331/00853/2018**

**This the 26th<sup>th</sup> day of November, 2020.**

**Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**  
**Hon'ble Mr. Devendra Chaudhry, Member (A)**

Veerendra Kumar Devra s/o Sri Gajraj Singh aged about 53 years , presently working as Charge Man, Opto Electronics Factory, Raipur, Dehradun and 22 others.

Applicants

By Advocate: Sri V.S. Rawat

**Versus**

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Ordnance Factory Board, Govt. of India, Ministry of Defence, 10 A, S.K. Bose Road, Kolkatta-700001 through its Director.
3. Principal Controller of Accounts ( Fys) 10 A, S.K. Bose Road, Kolkatta-700001.
4. Director Accounts, Indian Account and Audit Department (Ordnance Factories), Kanpur.
5. Controller General of Defence Accounts, Delhi.
6. General Manager, Opto Electronics Factory, Dehradun district- Dehradun.

Respondents

By Advocate: Sri T.C. Agrawal

**ORDER**

**By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)**

Heard learned counsel for the applicants, learned counsel for respondents and perused the record in PDF. Hearing conducted through Video Conferencing.

The learned counsel for the parties agreed that the audio and visual quality is proper.

2. Sri T.C. Agrawal, learned counsel for respondents, at the very outset, submitted that the problem of the applicants with regard to withholding of increment, has been sorted out by the respondents and now no grievance of the applicants is left.

Therefore, the O.A. has now become infructuous and the same may be dismissed as such.

3. Learned counsel for the respondents further submitted that the respondents have filed affidavit in this regard which are available on record.

4. Learned counsel for the applicants has neither filed any objection nor counter affidavit against it nor he has made any oral submission to controvert this.

5. In view of the no objection by the applicants' Counsel and since the grievance of the applicants has already been redressed by the respondents, the OA has become infructuous and is liable to be dismissed.

6. Accordingly, the O.A. is dismissed as infructuous.

7. No order as to costs.

8. Hon'ble Mr. Devendra Chaudhry, Member (A) has consented to this order in open court during Virtual hearing.

**(Devendra Chaudhry)  
Member (A)**

**(Justice Vijay Lakshmi)  
Member (J)**

**HLS/-**

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